



**LEGISLATIVE ASSEMBLY  
NATIONAL CAPITAL TERRITORY OF DELHI  
OLD SECRETARIAT, DELHI 110 054  
SESSION REVIEW**

**SEVENTH SESSION – FOURTH PART (26.11.2018 to 27.11.2018)**

**SUMMONS**

Summons for the Fourth Part of Seventh Session of the Sixth Legislative Assembly of NCT of Delhi were issued to the Hon'ble Members on 22.11.2018.

**DURATION OF THE SESSION**

The Fourth Part of Seventh Session of the Sixth Legislative Assembly commenced on 26 November, 2018 and was adjourned **SINE-DIE** by the Hon'ble Speaker on 27.11.2018 after holding two sittings for 06 Hours & 14 Minutes. The sittings were held on 26.11.2018 and 27.11.2018.

The Business conducted by the House during the Fourth Part of Seventh Session is summarized below:

**HOMAGE**

The House paid homage and observed two minutes silence on the sad demise of the following:

1. Sh. Atal Bihari Vajpayee, Former Prime Minister of India.
2. Sh. Madan Lal Khurana, Former Chief Minister of Delhi
3. Sh. Anant Kumar, Cabinet Minister, Govt. of India.
4. Sh. Maninder Singh Dhir, Former Speaker, Legislative Assembly of NCT of Delhi.
5. Sh. Sahib Singh Chauhan, Ex-Member, Legislative Assembly of NCT of Delhi.
6. Sh. Jile Singh, Ex-Member, Legislative Assembly of NCT of Delhi.
7. Sh. Nand Kishore Sehrawat, Ex-Member, Legislative Assembly of NCT of Delhi.
8. Security personnel and innocent people killed in recent Terrorist/Naxalite attacks in Punjab, Jammu & Kashmir and Chhattisgarh.
9. Victims of Terrorist Attack in Mumbai on 26th November, 2008.

**GREETINGS BY THE CHAIR**

- i. The Chair greeted the Members on the occasion of Constitution Day and the Hon'ble Members read the Preamble to the Constitution of India to commemorate the event.
- ii. The Chair greeted the House on the occasion of 550<sup>th</sup> Guru Parv (Prakash Utsav).

## MATTERS RAISED BY MEMBERS

**Calling Attention Motion (Rule-54):** Sh. Ajay Dutt called the attention of the Government on 26 November 2018 towards “Abolishing National Pension System (NPS) and reinstate the old Pension System in the interest of lakhs of Government Servants”. Shri Arvind Kejriwal, Hon’ble Chief Minister made a brief statement.

Sh. Ajay Dutt moved the following Resolution which was put to vote and adopted by voice vote.

*“The Legislative Assembly of NCT of Delhi, having its sitting on 26 November 2018: Taking note of the negative consequences of the anti-employee National Pension System (NPS) that is imposed on the Government Servants by the then NDA Government in 2004 and sustained by the UPA-I, UPA-II and NDA-II Governments,*

*Given the fact that, unlike the old pension scheme, the NPS :*

- does not give any guarantee to the employees either for assured returns on investments or for minimum pension.*
- does not provide for family pension or social security,*
- does not provide for loan facility when in dire need,*
- does not provide for annual increments and hike in DA,*
- does not allow the employees to withdraw enough money from their own pension fund to meet the medical emergencies,*
- leaves the employees at the mercy of volatile markets and the forces that have notoriously been manipulating the markets,*
- imposes draconian restrictions on withdrawals from pension fund,*
- allows the insurance companies to exploit employees by way of forcing them to buy annuity for a minimum of ten years even after retirement, and*
- runs contrary to the spirit of welfare state as enshrined in the Constitution,*

*Given the fact that the pro-people and welfare oriented Government of NCT of Delhi is strongly in favour of restoring the rights and privileges of its employees by way of replacing the NPS with the time tested old pension scheme,*

*Resolves to urge upon the Government of India to scrap the NPS with immediate effect and bring at once all the Government Servants working under the Government of NCT of Delhi under the old pension scheme and restore to them all the benefits of the old pension scheme wherein the fair and legitimate pensions’ benefits are disbursed through the Consolidated Fund of India, so that the dedicated work force of the Government of NCT of Delhi and their families will be able to lead their lives with sense of security and dignity, and*

*Further resolves to urge upon the Government of India to restore the old pension scheme in place of NPS or the benefit of all the Government Servants working under the*

*Government of India and also to actively encourage other States to follow this true welfare measure”.*

**Short Duration Discussion (Rule-55):** Sh. Pankaj Pushkar initiated discussion on 27 November 2018 regarding *“the situation arising out of alleged illegal deletion of names of lakhs of voters from the Voter Lists in Delhi”.*

11 Members including Sh. Vijender Gupta, Hon’ble Leader of Opposition participated in the discussion.

Sh. Saurabh Bharadwaj moved the following Resolution with the leave of the House:

*“The Legislative Assembly of NCT of Delhi having its sitting in Delhi on 27 November 2018:*

*Taking into consideration the fact that lakhs of names have been deleted from the voter list in Delhi. There have been instances where person staying at the same address or in the same locality has been deleted from the voter list without any due procedure. The officers of Chief Electoral Office (CEO), GNCT of Delhi have suo-moto deleted thousands of voters in each Assembly Constituency of Delhi without following the prescribed procedure or due process of law.*

*The names have been deleted to favour a Political Party which has Government at the Center. Several attempts have been made by Elected Members of the Legislative Assembly, NCT of Delhi to approach CEO, Delhi but however, no prompt corrective action has been taken to add the voters who have been illegally deleted from the voters list.*

*This House resolves that this is a serious matter and directs the CEO, Delhi to put the complete list of voters that have been deleted after February, 2015 Delhi Assembly Election on its website. A physical copy and a digital copy of list of all such deleted voters should be provided to all recognized Political Parties of Delhi.*

*The House further resolves that the CEO should also immediately conduct a door to door survey along with representatives from all recognized Political Parties in order to ascertain the veracity of all deleted voters. This process should be videographed by the Office of CEO, Delhi. Those voters who were found genuine and have been wrongfully deleted should be immediately restored without the need of filing any fresh forms or any further verifications and without the need of issuance of fresh voter cards. This exercise should be completed in such a time that genuine voters are restored in the concerned voter lists before Lok Sabha Election, 2019.*

*The House also resolves that the Delhi Government should conduct inquiries into all deleted voters who are subsequently found genuine and fix the responsibility of the erring officials and submit a report before this House within a period of three months.”*

Sh. Imran Hussain, Hon’ble Minister of Election replied to the discussion.

The Resolution moved by Sh. Saurabh Bhardwaj was put to vote and adopted by voice vote.

## **GOVERNMENT RESOLUTION (RULE-90)**

Sh. Satyendar Jain, Hon'ble Minister of Home moved the following Resolution on 26.11.2018 with the leave of the House:

*"The Legislative Assembly of NCT of Delhi having its sitting in Delhi on 26 November, 2018:*

*Taking into consideration the following facts:*

- That as per the records of the National Crime Records Bureau, the National Capital Territory of Delhi has acquired and has been consistently maintaining the dubious distinction of being the National Crime Capital as well,*
- That the NCT of Delhi has become totally unsafe for its inhabitants, particularly women, children and elderly, in the wake of ghastly crimes such as rapes, kidnaps and murders becoming order of the day,*
- That the people of NCT of Delhi live in perpetual fear as to whether the near and dear ones who are out on work would be able to return home safely at the end of the day,*
- That due to subversive, disruptive and anti-people instructions given to Delhi Police by Union Government through Lt. Governor, the elected Government is not in a position to enlist any support from Delhi Police even in enforcing central laws such as Essential Services Maintenance Act, when needed,*
- That the elected Chief Minister and Ministers can be attacked in their own office and at the public events hosted by the elected government,*
- That those who attack the Chief Minister have the audacity to file complaint against the elected Chief Minister and pressure Delhi Police to register FIR against the Chief Minister,*
- That the Delhi Police, in spite of its officials on duty being eye witnesses to such attacks on the Chief Minister, tries to hush them up with grossly illogical arguments which have turned the Delhi Police sadly into a butt of ridicule,*
- That the Delhi Police is not accountable to the elected Government, the Legislators and the Legislative Assembly who are charged with the responsibility of looking after overall well being of the people of Delhi,*
- That the seven Members of Lok Sabha belonging to BJP and the recently retired three Members of Rajya Sabha belonging to Congress have no proven record of their efforts to hold Delhi Police to account through Parliament, with 7 BJP Members of Lok Sabha actively assisting Delhi Police in spreading anarchy and harassment of ordinary people,*
- That the elected government is not in a position to remove these grave deficiencies in the service of people on account of certain limitations imposed by the Constitution which kept 'police' out of the purview of the elected Government,*

- *That it has become a huge and unassailable challenge for the elected Government to discharge its functions and to look after public interest in the absence any control whatsoever over Delhi Police and*

- *That it is necessary for the elected Government to have certain degree of control over law enforcing agencies to ensure that decisions taken by it in public interest are implemented thereby contributing to welfare of people and also the public order,*  
*Resolves that:*

*The Union government take immediate steps, in larger public interest, to initiate necessary steps to bring the Police in Delhi under the control of the elected government of NCT of Delhi and to make it accountable to the Legislative Assembly as is the case with any other State in the Union of India, by way of amending the Constitution and relevant laws, and*

*In the meanwhile, pending such amendments, necessary steps be initiated by the Government of India to devolve certain powers to the elected Government so that it is in a position to have control over Delhi Police in implementing its decisions, including the decision to invoke ESMA from time to time for smooth running of civic services in public interest and in promotion of public order and for providing for security of its functionaries in discharge of their duties.”*

13 Members including Sh. Imran Hussain, Hon’ble Minister of Food & Supplies participated in the discussion.

Sh. Arvind Kejriwal, Hon’ble Chief Minister replied to the discussion.

The Resolution moved by Sh. Satyendra Jain, Hon’ble Minister of Home was put to vote and adopted by voice-vote.

Sh. Satyendra Jain, Hon’ble Minister of Home informed the House on 27<sup>th</sup> November 2018 that he had been acquitted in a false election related case foisted on him.

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